

**Central Administrative Tribunal  
Madras Bench**

**OA 310/00110/2020**

**Dated Monday the 27<sup>th</sup> day of January Two Thousand Twenty**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

P. Perumal  
Trackman III  
Karur West Section  
Salem Division  
Salem – 636 011. ... Applicant

**By Advocate M/s. Ratio Legis**

Vs

1. Union of India rep. By  
The General Manager  
Southern Railway  
Park Town, Chennai – 600 003.

2. The Divisional Personnel Officer  
Salem Division, S. Rly  
Salem – 636 011. ... Respondents

**By Advocate Mr. P. Srinivasan**

## ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for records related to the representation dated 21.08.2018 and the Service Register of the applicant and, further to direct the respondents to treat applicant's engagement during the period from 21.05.1981 and continued till 17.02.1990 on casual nature as pension qualifying service allowing the old pension scheme in favour of the applicant and to pass such other order/orders as this Tribunal may deem fit and proper and thus to render justice.”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant was engaged as Casual Labourer during the period from 21.05.1981 to 17.02.1990 and his name was included in the mandatory Casual Labour Live Register. In the year 2003, he along with similarly situated persons were called to the office and their service records were verified. Since there was no information from the Railway Administration, the applicant filed OA 381/2004 and he was absorbed as regular Trackman w.e.f. 01.04.2007 and thereby denied the benefit of Old Pension Scheme. In this regard, the applicant made many representations and the latest one being dated 21.08.2018 is still pending with the respondents for consideration. Learned counsel for the applicant submits that the applicant will be satisfied if his representation is disposed of by passing a speaking order within a time limit stipulated by this

Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents and submits that he has no objections in disposing of the representation pending before the competent authority.

4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A3 representation of the applicant dated 21.08.2018 in accordance with law and pass a reasoned and speaking order within a period of five months from the date of receipt of copy of this order.**

5. OA is disposed of at the admission stage.

(T. Jacob)  
Member(A)  
AS

27.01.2020

(P. Madhavan)  
Member (J)